

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10189/2018

(Arising out of impugned final judgment and order dated 14-08-2018 in CRLMC No. 1663/2018 passed by the High Court Of Kerala At Ernakulam)

P. GOPALKRISHNAN @ DILEEP

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

Date : 29-11-2019 This petition was called on  
for pronouncement of judgment today.

For Petitioner(s) Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) Mr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.

Mr. K. Rajeev, AOR

Hon'ble Mr. Justice A.M. Khanwilkar  
pronounced the judgment of the Bench comprising His  
Lordship and Hon'ble Mr. Justice Dinesh Maheshwari.  
Leave granted.

The appeal partly succeeds in terms of the  
signed reportable judgment.

In view of the above, pending applications,  
if any, shall stand disposed of.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

(Signed reportable judgment is placed on the file.)

